

(b) The demand was not accepted.

**Archaeological Investigations in
Central Asian States**

*1197. SHRI R. K. SINHA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have any plans for undertaking archaeological investigations in the Central Asian States ;

(b) if so, whether the concerned Governments have been approached ; and

(c) their reactions thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) The Archaeological Survey of India is investigating the possibility of undertaking archaeological excavations at some prospective sites in Iran, Afghanistan and Soviet Central Asia.

(b) and (c). The Archaeological Survey of India has informally approached the Director Generals of Archaeology in Iran and Afghanistan as also the Chairman of the Soviet Committee on the Study of Civilization of Central Asia and Director of the Institute of Asia, Academy of Sciences of the U.S.S.R. Reactions of the parties addressed are awaited.

संघ लोक सेवा आयोग की परीक्षाओं में हिन्दी का प्रयोग

*1198. श्री रघुबीर सिंह शास्त्री :
श्री ब्रिजिबाबू :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या संघ लोक सेवा आयोग द्वारा ली जाने वाली परीक्षाओं में हिन्दी को माध्यम के रूप में अपना लिया गया है;

(ख) यदि नहीं, तो इसके क्या कारण हैं और हिन्दी को कब तक परीक्षा के माध्यम के रूप में अपनाये जाने की सम्भावना है; और

(ग) संघ लोक सेवा आयोग की

परीक्षाओं के लिए प्रादेशिक भाषाओं को अपनाये जाने के मामले में कितनी प्रगति हुई है ?

गृह कार्य मंत्रालय में राज्य मंत्री (श्री ब्रिजिबाबू शुक्ल) : (क) से (ग). संघ लोक सेवा आयोग की परीक्षाओं में हिन्दी को वैकल्पिक माध्यम के रूप में लागू करने के निर्णय को बाद में अंग्रेजी के अनिश्चित संविधान की आठवीं सूची में उल्लिखित सभी भाषाओं को माध्यम के रूप में संघ लोक सेवा आयोग की अखिल भारतीय तथा उच्चतर केन्द्रीय सेवाओं की परीक्षाओं के लिए लागू करने के निर्णय में बदल दिया गया था। अक्टूबर, 1969 में होने वाली संयुक्त प्रतियोगी परीक्षा में निबन्ध और सामान्य ज्ञान के पत्रों के उत्तर अंग्रेजी या संविधान की आठवीं सूची में उल्लिखित भाषाओं में से किसी एक में, जिनमें हिन्दी भी शामिल है, दिये जा सकते हैं। 1964 से 'निबन्ध' और 'सामान्य ज्ञान' के पत्रों के लिए असिस्टेंट ग्रेड और निम्न श्रेणी लिपिक की परीक्षाओं के लिए हिन्दी को वैकल्पिक माध्यम के रूप में प्रयोग करने की भी आज्ञा दी जा चुकी है।

आशा की जाती है कि संयुक्त प्रतियोगी परीक्षा 1969 में होने वाले अनुभव से आगे चल कर आयोग क्षेत्रीय भाषाओं में दूसरे विषयों के भी पत्रों के उत्तर लिखने की आज्ञा दे देगा। इस समय यह निश्चित रूप से बताना सम्भव नहीं है कि यह कब तक किया जा सकेगा।

**Arrangements Made During P. M.'s
Election Tours**

*1199. SHRI S. K. TAPURIAH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) Whether his attention has been

drawn to the reports that during the Prime Minister's recent election tours, local authorities in various States had made certain arrangements like setting up stockades, fencings etc. and posting policemen on round-the-clock duty;

(b) whether these arrangements were paid for by the concerned State Governments; and

• (c) if so, the reasons therefor ?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI VIDYA CHARAN SHUKLA) :

(a) Yes, Sir.

(b) and (c). Arrangements for the protection of the Prime Minister and for maintenance of order in any public assembly are made by the State Governments. Information regarding the expenditure on provision of rostrums, lighting, loudspeakers etc. in connection with Prime Minister's election meetings is being ascertained from the State Governments concerned.

Recognition Of Past Government Service Of Displaced Persons

*1200. SHRI B. K. DASCHOW-
DHURY : Will the Minister of HOME
AFFAIRS be pleased to state :

(a) whether Government have any scheme to recognise past Government service of displaced persons from Pakistan, who have had to come to India under compelling circumstances, for the purpose of continuity in service for pensionary and other terminal benefits ;

(b) if so, how many cases of displaced persons from West-Pakistan and East Pakistan, separately since 1948, have been considered ;

(c) how many more such cases from both part of Pakistan are under consideration of Government; and

(d) what steps are being taken to expedite those cases and if no steps have been taken, the reasons therefor ?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS

(SHRI VIDYA CHARAN SHUKLA) :
(a) to (d). A statement is placed on the Table of the House.

STATEMENT

According to the information furnished by the Ministry of Finance who are primarily concerned with the subject matter of the question, the position is as follows :—

(a) The permanent displaced Government servants belonging to the former Provincial Governments of Sindh or the N. W. F. P. who migrated to India before 31st December, 1951 owing to peculiar circumstances prevailing after the 15th August, 1947 in Sind and after the 1st March, 1947 in the N. W. F. P. and were appointed in the Government of India before attaining the age of 55 years have been allowed full pension calculated on the basis of qualifying service rendered in Sind or N. W. F. P. combined with the service rendered under the Government of India whether in temporary or permanent capacity.

(b) Government of India have no scheme for admitting to pension displaced Government servants belonging to the former Provincial Government of undivided Bengal who opted for service in Pakistan and who migrated to India on or after 15-8-1947. No information is available in regard to the number of displaced Government servants belonging to Sind or N. W. F. P. which were considered since 1948. These persons became eligible for pension from the date of retirement from the service of the Government of India and the information will, therefore, have to be collected from the various pension sanctioning authorities scattered all over India and will entail much time and labour.

(c) and (d). No information in regard to the number of pension cases pertaining to displaced Government servants from Sind and N. W. F. P. which are under consideration is available. The pension cases of displaced Government servants like other Central Government servants are processed in the normal manner in the sense that action to finalise a pension case is initiated before 12 months of the date of retirement of the Government